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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.09.2018 AT 10.30 AM**

|                                  |   |
|----------------------------------|---|
| TRANSFER PETITION NO.            |   |
| COMPANY PETITION/APPLICATION NO. | IA No. 399 & 400/2018 in<br>CP No.257/241/HDB/2017  |
| NAME OF THE COMPANY              | RMC Packaging Systems Pvt Ltd                       |
| NAME OF THE PETITIONER(S)        | Jali Sreenivas Reddy & another                      |
| NAME OF THE RESPONDENT(S)        | RMC Packaging Systems Pvt Ltd & 6 other Respondents |
| UNDER SECTION                    | 241   |

**Counsel for Petitioner(s):**

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature  |
|------------------------|-------------|------------------------|--|
| T. Surya Satish        | Adv         | 9849034027             |  |
|                        |             |                        |  |

**Counsel for Respondent(s):**

| Name of the Counsel(s)         | Designation | E-mail & Telephone No. | Signature   |
|--------------------------------|-------------|------------------------|---|
| A. Venkatesh<br>Sahithi Namula | Adv.        | 9676078105             |  |
|                                |             |                        |   |

ORDER

IA No. 399/18, is taken up for hearing.

It is listed on the motion moved by the counsel for applicants.

Actually main matter is listed on 26.09.2018, counsel for applicant moved urgency contending that company is going to allot shares under rights issue undertaken by the company. *pleaded*

Counsel contended if shares <sup>are</sup> allotted then very purpose of filing application will be prejudiced. *defence*

He requested the Tribunal to order interim stay till 20.09.2018 so that respondent can file objections if any for IA No.399,400/18.

Counsel for respondent is also present. She requested time for counter and opposed for passing any interim order.

After hearing the submissions the Tribunal considered the necessary interim directions to the respondent not to allot shares to those persons who subscribe for the shares till 20.09.2018 <sup>to them</sup> provided if shares are not already subscribed.

  
Member(Judl)